

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 109
IA-2336/2024, IA-2342/2024
In
IB-366(ND)/2021

IN THE MATTER OF:

M/s. Drive India Enterprise Solutions Ltd. Petitioner/Applicant
Vs.
MAK Mobility Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016
Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-2336/2024, IA-2342/2024

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 31.05.2024**.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)